



2026:AHC:15419

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 4578 of 2025

Raja Bhaiya And 13 Others

.....Petitioner(s)

Versus

Deputy Director Of Consolidation Banda And 5
Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rohit Yadav, Sunil Kumar Singh
Counsel for Respondent(s)	:	C.S.C., Ram Singh

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioners, learned Standing Counsel, and perused the record.
2. Learned counsel for the petitioners has prayed for to dismiss the instant writ petition as withdrawn with liberty to file fresh writ petition with better particulars and details of the case.
3. Learned counsel for the caveator has no objection to the prayer as made by the learned counsel for the petitioner.
4. As such, the writ petition is dismissed as withdrawn with liberty as prayed for.
5. Office is directed to return the certified copy of the documents annexed with the instant writ petition to the learned counsel for the petitioners after retaining its photostat copy at relevant places.
6. Learned counsel for the petitioners is directed to serve a copy of the fresh writ petition, if filed, upon the learned counsel for the caveator - respondent.

January 21, 2026

vkg

(Dinesh Pathak,J.)